

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:5191
ANSWERED ON:11.05.2007
CUSTOMS AND EXCISE DUTY EVASION
Athawale Shri Ramdas;Hasan Chaudhary Munawwar

Will the Minister of FINANCE be pleased to state:

- (a) the details of companies located in different States of Uttar Pradesh and Maharashtra against whom departmental and Judicial action are being taken for the evasion of customs and excise duty amounting to more than one hundred crores of rupees;
- (b) the details of the companies against whom such cases are pending for more than three years in the central excise and Gold (control) appellat Tribunal High Courts and Supreme alongwith the latest position thereof;and
- (c) the steps taken or proposed to be taken by the Government to recover the said amount at the earliest?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(S.S. PALANIMANICKAM)

- (a) to (c):The information is being collected and will be laid on the table of the House.